

ITEM NO.42

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10490/2023

(Arising out of impugned final judgment and order dated 25-05-2023 in CRLA No. 8093/2008 passed by the High Court Of Judicature At Allahabad)

DINESH KUMAR YADAV

Petitioner(s)

VERSUS

KRISHNA KUMAR & ORS.

Respondent(s)

(IA No. 160389/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 4701/2024 - EXEMPTION FROM FILING O.T. AND IA No. 160387/2023 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 7385/2024 (II)

(IA No. 109992/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 109995/2024 - EXEMPTION FROM FILING O.T.)

Date : 19-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Santosh Kumar, Adv.
Mr. Ayush Anand, AOR
Mr. Aditya Kashyap, Adv.
Mr. Arjun Varma, Adv.
Ms. Bhavya Tyagi, Adv.
Mr. Monu Kumar, Adv.
Mr. Siddharth Nayak, Adv.
Mr. Syed Kamran Ali, Adv.

Mr. Jayesh K. Unnikrishnan, Adv.
Mr. Aviral Kashyap, AOR
Mr. Prabhsharan Singh Mohi, Adv.
Ms. Sasmita Tripathy, Adv.
Mr. Ashish Jha, Adv.

For Respondent(s) Mr. Santosh Kumar, Adv.
Mr. Ayush Anand, Adv.
Ms. Priyanka Tyagi, Adv.
Ms. Bhavya Tyagi, Adv.
Mr. Aditya Kashyap, Adv.

Mr. Alabhya Dhamija, Adv.
Ms. Neelam Singh, AOR

Mr. Garvesh Kabra, AOR
Mr. Vikas Bansal, Adv.
Ms. Charu Singhal, Adv.
Mrs. Pooja Kabra, Adv.
Mr. Avanish Deshpande, Adv.

Mr. Jayesh K. Unnikrishnan, Adv.
Mr. Aviral Kashyap, AOR
Mr. Prabhsharan Singh Mohi, Adv.
Ms. Sasmita Tripathy, Adv.
Mr. Ashish Jha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let the records from the lower Courts be
summoned within four weeks and soft copies of the same
may be shared with the learned counsel for the parties.

List the matters on 10.09.2024.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER